

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-1052/ND/2020

IN THE MATTER OF:

M/s. Citron Stragies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels (North) Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 19.01.2021
(Virtual Hearing)

Coram:

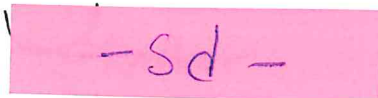
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Anirudh Bhatia, Advocate.
For the Respondent/Corporate-debtor :Mr. Harshal Kumar, Advocate.

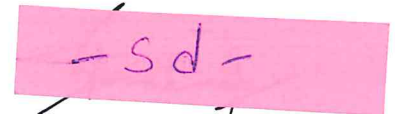
ORDER

Heard the submissions made by the Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that the settlement talks are going on between the parties and prayed for grant of time in this matter. At the request of the Learned Counsel for the Corporate-debtor, three weeks' time has been granted. None appeared on behalf of the Operational-creditor at the time of Virtual Hearing of the matter. Matter is adjourned to **26.02.2021**.

IA No. 5493 of 2020 is also posted to **26.02.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)